

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 382 of 2007

Mihir Kr. Das ... Appellant
Versus
The State of Jharkhand through CBI ... Respondent

With

Cr. Appeal (SJ) No. 164 of 2007

R.P. Kumari ... Appellant
Versus
The State of Jharkhand through CBI ... Respondent

With

Cr. Appeal (SJ) No. 373 of 2007

Pradhir Kr. Pathak ... Appellant
Versus
The State of Jharkhand through CBI ... Respondent

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellants : M/s. V.K. Sharma, J.S. Tiwary, Advs.
For the CBI : Mr. Rohit Sinha, Adv.

06 / 25.06.2020

Heard the parties through Video Conferencing.

Learned counsels for the appellants pray for time.

Prayer for time is allowed as the last chance.

Learned counsel for the appellant in Cr. Appeal (SJ) No. 373 of 2007 submits that the appellant Pradhir Kr. Pathak has died.

The respondent is directed to submit a report as to whether the appellant Pradhir Kr. Pathak has expired. Also call for a report from the trial court as to whether the appellant Pradhir Kr. Pathak has expired. The reports are to be submitted both by the respondent and the trial court within six weeks.

List these appeals twelve weeks after the lockdown is over or after receipt of the report, whichever is earlier.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-